



2026:AHC-LKO:40663

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4025 of 2026

Rekha Gautam

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shyam Narayan, Manas Gaurav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Supplementary affidavit filed by learned counsel for the applicant is taken on record.
2. Heard learned counsel for the applicant, Sri Nikhil Singh, learned A.G.A for the State of U.P. and perused the record.
3. The present bail application has been filed on behalf of the applicant in Case Crime No.120 of 2026, under Sections 191(2), 105, 352, 3(5) BNS, Police Station - Thakurganj, District - Lucknow, with the prayer to enlarge her on bail.
4. Learned counsel for the applicant submits that the applicant is an innocent person and has been falsely implicated in the case and she is in jail since 7.3.2026. He further submits that incident in question was taken place due to sudden provocation, however, both the parties are close relative. He further submits that charge sheet has already been filed and co-accused, Chandni having identical role, has already been enlarged on bail by co-ordinate bench of this Court vide order dated 22.5.2026 passed in Criminal Misc. Bail Application No.3646 of 2026. He further submits that she will not involve in any illegal activities in the future. In these circumstances, the applicant is entitled for bail. In case of being enlarged on bail, she will not misuse the liberty of bail.

5. Learned A.G.A. has opposed the prayer for grant of bail and submits that on the call of the applicant, her husband came on the spot and quarrel was taken place, but he does not dispute this fact that co-accused, Chandni having identical role, has already been enlarged on bail.

6. Considering the rival submissions of learned counsel for applicant, learned A.G.A., material available on record, contents of F.I.R., other relevant documents, it is evident that co-accused, Chandni having identical role, has already been enlarged on bail, therefore, I am of the view that the applicant is entitled to be released on bail.

7. Let applicant - **Rekha Gautam** - be released on bail in aforesaid Case Crime, on her furnishing personal bond of Rs.20,000/- and two reliable sureties each of the like amount subject to following conditions:-

(i) The applicant shall not commit or participate in any offence similar to the offence of which she is accused, or suspected, of the commission of which she is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that she shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through her counsel. In case of her absence, without sufficient cause, the Trial Court may proceed against her under Section 229-A IPC/269 BNS.

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure her presence proclamation under Section 82

Cr.P.C./84 BNS, may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against her, in accordance with law, under Section 174-A IPC/209 BNS.

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C./351 BNS. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against her in accordance with law.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

(Rajeev Singh,J.)

June 9, 2026

GauraV/-